

F. No. 1(56)2015/Advisory/FSSAI (Pt-1)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)  
**FDA Bhavan, Kotla Road, New Delhi-110 002**

Dated, the 23<sup>rd</sup> September, 2016

**Subject:- Repeated use of edible oils in cooking/frying of food.**

FSSAI has received numerous representations on the sampling by Enforcement Agencies of edible oils repeatedly used in cooking/frying and testing them against the standards of different kinds of "Oils" mentioned under Sub-Regulation 2.2.1(1 to 24) of FSS (Food products Standards and Food Additives) Regulation, 2011.

2. It has been noted that in most cases the samples of such oils fail to comply with the parameters of Edible Oils prescribed in the FSS (Food Products Standards and Additives) Regulation, 2011. It has also been noted that Schedule -IV, Part-V clause VI.7 of the Food Safety and Standards (Licensing & Registration of Food Businesses) Regulation, 2011 recognises the possibility of reusing & reheating of edible oils.

3. FSSAI is addressing this issue by amending the Standards so as to, inter alia, prescribe Maximum limit of Total Polar Compounds (TPC) beyond which reused edible oils will not be safe for use. Till such time that this exercise is completed and revised standards notified by the Food Authority, the Enforcement Authorities may avoid testing of repeatedly used edible oils against the standards of fresh edible oil.

4. This issues with the approval of competent Authority.

  
(Bimal Kumar Dubey)  
Director (Regulatory Compliance Division)  
Tel. No. 011-23237433

**To:-**

1. All Commissioner of Food Safety of all States/ UTs
2. All CLA.

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